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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1681/2004

This the 12th day of September, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. M.K.MISRA, MEMBER (A)

Shri Bhabuti Prasad,
S/o Shri Badri Prasad,
Street No.2,
House No.F/8, Khajuri Khas,
Delhi-110094.

(None)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

(By Advocate: Sh. Shailender Tiwari)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Nobody is present on behalf of the applicant although the matter was passed over once. It is a second call. Counsel for respondents has submitted that an industrial dispute was raised in which a reference was made to the Industrial Tribunal which has been given an Award dated 20.12.2004 and the order of termination of the services of the

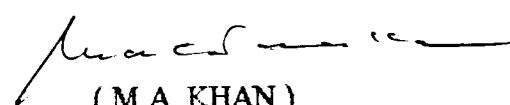
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applicant has been held to be not legal and tha the award has been implemented so the present OA has become infructuous.

2. Any how it seems that the applicant is no more interested in pursuing the matter in view of the Award in Industrial Tribunal. OA is dismissed in default and for non-prosecution.


(M.K. MISRA)
Member (A)

'sd'


(M.A. KHAN)
Vice Chairman (J)